

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 672/2025**

IN THE MATTER OF:

Varun Luthra

... Applicant

Vs

Central Ground Water Authority & Ors.

... Respondents

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DATED:03.07.2026


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IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI, 110001

O.A. No. 672/2025

IN THE MATTER OF:

VARUN LUTHRA

...APPLICANT

VERSUS

CENTRAL GROUND WATER AUTHORITY & ORS.

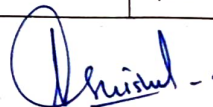
...RESPONDENTS

AFFIDAVIT-CUM-STATUS REPORT ON BEHALF OF RESPONDENT

I, Abhishek Bhukal, S/o Sh. Satpal Bhukal, aged 33 years, posted as Sub-Divisional Magistrate, Shalimar Bagh, District Central North, Government of NCT of Delhi, having office at, Lawrence Road, Rampura, Delhi-110032, do hereby solemnly state and affirm as under:

1. That the present Affidavit is being filed in compliance with the directions of this Hon'ble Tribunal in **O.A. No. 672/2025** titled "**Varun Luthra vs. Central Ground Water Authority & Ors.**"
2. That pursuant to communication received vide **Diary No. 714** dated **13.03.2026** from the Assistant Engineer (C)-02, Delhi Jal Board, Office of the Executive Engineer (C)-37, MU Block, Pitampura, Delhi, regarding action taken and current status of ground verification of borewells situated at Pitampura, Delhi, a joint inspection team from the office of the Sub-Divisional Magistrate, Shalimar Bagh conducted a ground inspection on **14.03.2026** at the following locations:

Sr. No.	Locations	Coordinates (Latitude, Longitude)
1.	BD-09, Vishakha Enclave, Pitampura, Delhi	(28.706704, 77.137246)
2.	TU-34, Pitampura, Delhi	(28.706919, 77.141048)



3.	SU-213, Pitampura, Delhi	(28.706552, 77.140478)
4.	SU-152, Pitampura, Delhi	(28.706841, 77.140959)

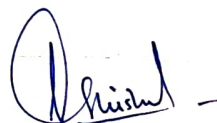
4. That during the inspection conducted on **14.03.2026**, the borewell located at **BD-09, Vishakha Enclave, Pitampura, Delhi** was found operational. As no authorization for extraction of groundwater was available, the borewell was sealed on the spot by the joint inspection team to prevent unauthorized extraction of groundwater. **(ANNEX-A)**
5. That notices dated **14.03.2026** were issued to the owners/occupiers of the remaining three properties directing them to produce a valid permission/No Objection Certificate (NOC) or any other supporting documents issued by the competent authority within three (03) days, failing which appropriate action, including sealing of the borewells, would be taken.
6. That in respect of property bearing **TU-34, Pitampura, Delhi**, Sh. Om Prakash Jain submitted a written representation stating that the borewell had remained non-operational for the last four to five years. However, he failed to produce any valid permission or No Objection Certificate issued by the competent authority. Accordingly, the borewell was sealed on **08.04.2026**. **(ANNEX-B)**
7. That in respect of property bearing **SU-213, Pitampura, Delhi**, no written reply or supporting documents were received from the owner/occupier within the stipulated period. Accordingly, the borewell was sealed on **08.04.2026**. **(ANNEX-C)**
8. That in respect of property bearing **SU-152, Pitampura, Delhi**, a written representation dated **18.03.2026** was received from Sh. Rajesh Bansal along with Receipt No. **099 dated 30.07.1999** for an amount of Rs.100/-, claiming that the borewell was an old installation and had been regularized under a scheme prevalent in the year 1999.



9. That the representation along with the supporting documents was forwarded to the Central Ground Water Authority (CGWA) and the Delhi Jal Board (DJB) for verification regarding the authenticity of the receipt and the validity of any permission/No Objection Certificate.
10. That thereafter, the office of the Sub-Divisional Magistrate received a reply from the **Executive Engineer (C)-37, Delhi Jal Board, MU Block, Pitampura, Delhi-110034**, vide **Letter No. DJB/EE(C)-37/2026-27/2171 dated 25.06.2026**, received in this office on **27.06.2026**, wherein it was informed that the documents submitted in support of the borewell were **not valid under the Ground Water Regulation Directions, 2010 issued by the Hon'ble Lieutenant Governor of Delhi**.
11. That in view of the above communication and since no valid permission or No Objection Certificate existed for the borewell, the borewell located at **SU-152, Pitampura, Delhi** was sealed on **30.06.2026. (ANNEX-D)**
12. That the present status of all four borewells is as under:

Sr. No.	Locations	Coordinates (Latitude, Longitude)	Action Taken/ Current Status
1.	BD-09, Vishakha Enclave, Pitampura, Delhi	(28.706704, 77.137246)	Sealed on 14.03.2026
2.	TU-34, Pitampura, Delhi	(28.706919, 77.141048)	Sealed on 08.04.2026
3.	SU-213, Pitampura, Delhi	(28.706552, 77.140478)	Sealed on 08.04.2026
4.	SU-152, Pitampura, Delhi	(28.706841, 77.140959)	Sealed on 30.06.2026

13. That it is respectfully submitted that the directions of this Hon'ble Tribunal, to the extent they pertain to the office of the Sub-Divisional Magistrate, Shalimar Bagh, have been duly complied with.
14. That the contents of the present Affidavit-cum-Status Report are true and correct to the best of my knowledge, derived from official records



maintained in the ordinary course of business. Nothing material has been concealed therefrom.

PRAYER

In view of the facts stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- Take the present Affidavit-cum-Status Report on record; and
- Pass such further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.


03/07/26
DEPONENT


VERIFICATION

Verified at **Delhi** on this **03rd** day of **July, 2026** that the contents of paragraphs **1 to 14** of the above Affidavit-cum-Status Report are true and correct to my knowledge based on official records, and nothing material has been concealed therefrom.


03/07/26
DEPONENT




OFFICE OF THE SUB-DIVISIONAL MAGISTRATE: SHALIMAR BAGH
DISTRICT CENTRAL NORTH, REVENUE DEPARTMENT, GNCT OF DELHI
DM OFFICE COMPLEX, RAMPURA, DELHI-110035

F. No. SDM (SHB)/Bore-well/2026/247-249

Dated: 14-03-2026

SEALING ORDER

Whereas, a communication has been received from AE(C)-02, Delhi Jal Board, GNCTD, Office of Executive Engineer (C)-17, MU Block, Pitampura, Delhi-110088 regarding the action taken / current status of ground verification of borewells situated at **BD - 09, Vishakha Enclave, Pitampura, Delhi with latitude-longitude (28.706704, 77.137246)**, in reference to **O.A. No. 672/2025 - Varun Luthra v/s CGWA & Ors**, as desired by the Member Secretary, Central Ground Water Authority (Legal Cell);

And whereas, the concerned field staff of Delhi Jal Board conducted **ground verification/inspection** of the sites mentioned in the said communication and during the inspection it has been found that **borewell is installed and operational at the aforesaid premises;**

And whereas, unauthorized extraction of groundwater contributes to severe depletion of groundwater resources, deterioration of groundwater quality, and consequent hardship to the public at large and also vide Order No. F.8(148)/EA/ENV/09/1041-1061 dated 18.05.2010, the Hon'ble Lt. Governor of Delhi issued directions **under Section 5 of the Environment (Protection) Act, 1986**, regulating groundwater extraction in the NCT of Delhi in view of the alarming depletion of ground water levels;

And whereas, extraction of groundwater through such unauthorized borewells is in violation of the provisions of the **Water (Prevention and Control of Pollution) Act, 1974** and any contravention of the above directions is punishable under **Section 15 of the Environment (Protection) Act, 1986**.

Now, therefore, in exercise of the powers conferred under the above-mentioned provisions of law and the directions issued by the competent authority, **it is hereby ordered that the unauthorized borewell(s) found at BD - 09, Vishakha Enclave, Pitampura, Delhi with latitude-longitude (28.706704, 77.137246), shall be sealed forthwith** to prevent further extraction of groundwater.

Executive Magistrate/Tehsildar (Shalimar Bagh)
District Central North

To,

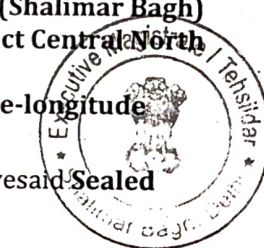
1. **Owner/ Occupier of BD - 09, Vishakha Enclave, Pitampura, Delhi with latitude-longitude (28.706704, 77.137246).**
2. SHO, Police Station Subhash Place, Delhi for information and keep vigil on the abovesaid **Bore-well.**

Copy for information to:

1. EE/AE (C)-02 Delhi Jal Board, GNCTD, O/o Executive Engineer (C)-17, MU Block, Pitampura, Delhi-110088.

Executive Magistrate/Tehsildar (Shalimar Bagh)
District Central North

Madhya
14/3/26





**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE: SHALIMAR BAGH
DISTRICT CENTRAL NORTH, REVENUE DEPARTMENT, GNCT OF DELHI
DM OFFICE COMPLEX, RAMPURA, DELHI-110035**

F. No. SDM (SHB)/Bore-well/2026/391-93

Dated: 04-04-2026

SEALING ORDER

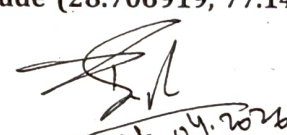
Whereas, a communication has been received from AE(C)-02, Delhi Jal Board, GNCTD, Office of Executive Engineer (C)-17, MU Block, Pitampura, Delhi-110088 regarding the action taken / current status of ground verification of borewells situated at **TU - 34, Pitampura, Delhi with latitude-longitude (28.706919, 77.141048)**, in reference to **O.A. No. 672/2025 - Varun Luthra v/s CGWA & Ors**, as desired by the Member Secretary, Central Ground Water Authority (Legal Cell);

And whereas, the concerned field staff of Delhi Jal Board conducted **ground verification/inspection** of the sites mentioned in the said communication and during the inspection it has been found that **borewell is installed and operational at the aforesaid premises;**

And whereas, unauthorized extraction of groundwater contributes to severe depletion of groundwater resources, deterioration of groundwater quality, and consequent hardship to the public at large and also vide Order No. F.8(148)/EA/ENV/09/1041-1061 dated 18.05.2010, the Hon'ble Lt. Governor of Delhi issued directions **under Section 5 of the Environment (Protection) Act, 1986**, regulating groundwater extraction in the NCT of Delhi in view of the alarming depletion of ground water levels;

And whereas, extraction of groundwater through such unauthorized borewells is in violation of the provisions of the **Water (Prevention and Control of Pollution) Act, 1974** and any contravention of the above directions is punishable under **Section 15 of the Environment (Protection) Act, 1986**. A notice dated 14.03.26 in this regard was also issued and reply of the same received on 17.03.26, which found not satisfactory.

Now, therefore, in exercise of the powers conferred under the above-mentioned provisions of law and the directions issued by the competent authority, **it is hereby ordered that the unauthorized borewell(s) found at TU - 34, Pitampura, Delhi with latitude-longitude (28.706919, 77.141048), shall be sealed forthwith** to prevent further extraction of groundwater.

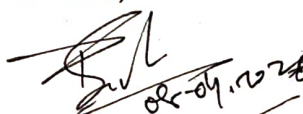

 of. 04.2026
 Executive Magistrate/Tehsildar (Shalimar Bagh)
 District Central North

To,

1. **Owner/ Occupier of TU - 34, Pitampura, Delhi with latitude-longitude (28.706919, 77.141048)**
2. **SHO, Police Station Subhash Place, Delhi for information and keep vigil on the abovesaid Bore-well.**

Copy for information to:

1. **EE/AE (C)-02 Delhi Jal Board, GNCTD, O/o Executive Engineer (C)-17, MU Block, Pitampura, Delhi-110088.**


 of. 04.2026
 Executive Magistrate/Tehsildar (Shalimar Bagh)
 District Central North





OFFICE OF THE SUB-DIVISIONAL MAGISTRATE: SHALIMAR BAGH
DISTRICT CENTRAL NORTH, REVENUE DEPARTMENT, GNCT OF DELHI
DM OFFICE COMPLEX, RAMPURA, DELHI-110035

F. No. SDM (SHB)/Bore-well/2026/395-97

Dated: 08-04-2026

SEALING ORDER

Whereas, a communication has been received from AE(C)-02, Delhi Jal Board, GNCTD, Office of Executive Engineer (C)-17, MU Block, Pitampura, Delhi-110088 regarding the action taken / current status of ground verification of borewells situated at **SU - 213, Pitampura, Delhi with latitude-longitude (28.706552, 77.140478)**, in reference to **O.A. No. 672/2025 - Varun Luthra v/s CGWA & Ors**, as desired by the Member Secretary, Central Ground Water Authority (Legal Cell);

And whereas, the concerned field staff of Delhi Jal Board conducted **ground verification/inspection** of the sites mentioned in the said communication and during the inspection it has been found that **borewell is installed and operational at the aforesaid premises;**

And whereas, unauthorized extraction of groundwater contributes to severe depletion of groundwater resources, deterioration of groundwater quality, and consequent hardship to the public at large and also vide Order No. F.8(148)/EA/ENV/09/1041-1061 dated 18.05.2010, the Hon'ble Lt. Governor of Delhi issued directions **under Section 5 of the Environment (Protection) Act, 1986**, regulating groundwater extraction in the NCT of Delhi in view of the alarming depletion of ground water levels;

And whereas, extraction of groundwater through such unauthorized borewells is in violation of the provisions of the **Water (Prevention and Control of Pollution) Act, 1974** and any contravention of the above directions is punishable under **Section 15 of the Environment (Protection) Act, 1986**. A notice dated 14.03.26 in this regard was also issued and no reply has been received till date.

Now, therefore, in exercise of the powers conferred under the above-mentioned provisions of law and the directions issued by the competent authority, **it is hereby ordered that the unauthorized borewell(s) found at SU - 213, Pitampura, Delhi with latitude-longitude (28.706552, 77.140478), shall be sealed forthwith** to prevent further extraction of groundwater.

[Signature]
08-04-2026

Executive Magistrate/Tehsildar (Shalimar Bagh)
District Central North

To,

1. Owner/ Occupier of SU - 213, Pitampura, Delhi with latitude-longitude (28.706552, 77.140478).
2. SHO, Police Station Subhash Place, Delhi for information and keep vigil on the abovesaid Bore-well.

Copy for information to:

1. EE/AE (C)-02 Delhi Jal Board, GNCTD, O/o Executive Engineer (C)-17, MU Block, Pitampura, Delhi-110088.

[Signature]
08-04-2026

Executive Magistrate/Tehsildar (Shalimar Bagh)
District Central North





**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE: SHALIMAR BAGH
DISTRICT CENTRAL NORTH, REVENUE DEPARTMENT, GNCT OF DELHI
DM OFFICE COMPLEX, RAMPURA, DELHI-110035**

F. No. SDM (SHB)/Bore-well/2026/ 1440-42

Dated: 30/06/26

SEALING ORDER

Whereas, a communication has been received from AE(C)-02, Delhi Jal Board, GNCTD, Office of Executive Engineer (C)-17, MU Block, Pitampura, Delhi-110088 regarding the action taken / current status of ground verification of borewells situated at **SU - 152, Pitampura, Delhi with latitude-longitude (28.706841, 77.140959)**, in reference to **O.A. No. 672/2025 - Varun Luthra v/s CGWA & Ors**, as desired by the Member Secretary, Central Ground Water Authority (Legal Cell);

And whereas, the concerned field staff of Delhi Jal Board conducted **ground verification/inspection** of the sites mentioned in the said communication and during the inspection it has been found that **borewell is installed and operational at the aforesaid premises;**

And whereas, unauthorized extraction of groundwater contributes to severe depletion of groundwater resources, deterioration of groundwater quality, and consequent hardship to the public at large and also vide Order No. F.8(148)/EA/ENV/09/1041-1061 dated 18.05.2010, the Hon'ble Lt. Governor of Delhi issued directions **under Section 5 of the Environment (Protection) Act, 1986**, regulating groundwater extraction in the NCT of Delhi in view of the alarming depletion of ground water levels;

And whereas, extraction of groundwater through such unauthorized borewells is in violation of the provisions of the **Water (Prevention and Control of Pollution) Act, 1974** and any contravention of the above directions is punishable under **Section 15 of the Environment (Protection) Act, 1986**.

And whereas, a notice vide no. 253-55 dated 14.03.2026 was given to the owner. Vide reply received dated 18.03.2026, a GAR 6 receipt no. 099 dated 30.07.1999 with stamp of Central Ground Water Authority, was submitted by the owner claiming that the said borewell is authorised.

And whereas, vide letter no. 424-425 dated 10.04.2026 the Member Secretary (Legal Cell) CGWA as well as Exe. Eng. (C-17) Delhi Jal Board was requested to verify the authenticity of the said receipt.